

specific user clause.

(c) Action has been initiated by DDA against the factories causing pollution. As and when unauthorised construction is noticed, MCD initiates action under the provisions of DMC Act immediately.

Bottling Plants

4152. SHRI GURCHARAN SINGH DADAHOOR: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether as per letter of intent there is a limit to the number of bottling plants which can be franchised by Pepsi Foods Private Limited;

(b) if so, the number of franchises being operated for bottling of soft drinks by the Pepsi Foods Private Limited;

(c) whether the expansion of the soft-drink segment of Pepsi-Cola activities is being monitoring by Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) No, Sir.

(b) As reported, the number of franchises being operated for bottling of soft drinks by M/s. Pepsi Foods Limited are 20.

(c) and (d). As per Letter of Intent/ Foreign Collaboration approval granted to M/s Pepsi Foods Limited, the turnover from soft drink concentrate manufacturing shall in no year exceed 25% of the total turnover of the company for that year. The legal interpretation of the term "total turnover of the company for the year" is under examination.

Purchase of Pipe Line for Kandla-Bhatinda Pipe Line

4153. SHRI MANJAY LAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Indian Oil Corporation processed a tender No. PL/MAT/KB/IA for purchase of pipe lines in respect of Kandla-Bhatinda pipeline;

(b) whether after calling the tender there was a fall in the prices of the material for pipeline in the international market;

(c) if so, whether the purchase were made on the basis of tender called before fall in prices; and

(d) whether representations were received by the Government before finalising the deal, and if so, the action taken by the Government on the representations?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) Subsequent to the receipt of price bids there were reports of fall in the price of steel all over the world.

(c) IOC has reported that negotiations were held with the lowest bidder for reduction in price based on which purchase was considered.

(d) Representations were received from six parties. These have been brought to the notice of IOC.

[*Translation*]

Black-Marketing of Petroleum Products

4154. SHRI KRISHAN DUTT SULTANPURI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: